

way Mail Service and appointing private agents for collecting mails from the letter boxes ; and

(b) the impact of the said change on postal efficiency and employment potential of the Department ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Railway Mail Service has not been discontinued. Mail from letter boxes continues to be collected by letter box persons and similar other departmental and extra-departmental employees. However, where a licensed postal agent is appointed to sell postage stamps and stationery and to book registered letters, he is also required to clear the letter box installed at the premises. This facility is necessary so that customers who purchase postage stamps and stationery at the licensed postal agency may also post their correspondence at the same premises if they wish to do so.

(b) The practice of requiring licensed postal agent to clear and despatch postal articles posted at his premises speeds up the process of mail despatch. The employment potential of the Department is hardly touched by this procedure because the proportion of licensed postal agencies to regular network of post offices is only about 0.3%.

Allocation of cement to West Bengal

421. SHRI AJOY BISWAS : Will the Minister of INDUSTRY be pleased to state :

(a) the requirement of cement of West Bengal in 1984 and 1985 ;

(b) the quota allocated by the Union Government to West Bengal Government during the above period ; and

(c) the actual quantity of cement despatched during the period to West Bengal ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The requirements of State Governments for cement are not obtained on regular basis, nor had the Government of West Bengal intimated their requirements in 1984 and 1985.

(b) and (c). The details regarding the allocation of cement made and the actual quantity of levy cement despatched to West Bengal (under State Category) in 1984 and 1985 are given below :

(figures in thousand tonnes)

Year	Allocation (including Irrigation & Power Projects)	Despatches (including Irrigation & Power Projects)
1984	948	634
1985	945	524
		(Provisional)

Industrial development of Sindhudurg and Ratnagiri districts

422. PROF. MADHU DANDAVATE : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that mainly due to lack of infrastructure like the railways, there has been unsatisfactory industrial development in Sindhudurg and Ratnagiri districts of the backward Konkan region of Maharashtra ;

(b) if so, whether through special incentives, industrialisation of this backward region will be undertaken ; and

(c) whether a time-bound programme will be fixed for such a development ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). According to the information received from the Department

of Railways, final location survey for Mangalore-Madgaon rail line and updating of earlier survey for Madgaon-Roha stretch passing via Ratnagiri is in progress. Further action will be taken after completion of survey on the basis of the financial remunerativeness of the project and availability of resources. Sindhudurg and Ratnagiri districts of Maharashtra have been included in Category 'B' of the industrially backward districts and the entrepreneurs setting up industries in these districts are eligible for 15% Central Subsidy on the investments made on land, building, plant and machinery subject to

a maximum of Rs. 15 lakhs besides concessional finance and concessions in income tax etc. Development of infrastructure for industrial development in particular district/districts is, however, primarily the responsibility of the State Government concerned.

During the years 1983 to 1985 the following number of Letters of Intent (LI), Industrial Licences (IL) and DGTD registrations were issued for setting up industries in Ratnagiri and Sindhudurg districts :

Year	RATNAGIRI			SINDHUDURG		
	LI	IL	DGTD	LI	IL	DGTD
1983	4	—	2	1	1	—
1984	6	3	7	2	1	2
1985	4	3	9	1	1	1

Details of Letters of Intent, Industrial Licences and DGTD Registrations such as name of unit, item of manufacture, location etc. are published by the Indian Investment Centre in their Monthly News Letter, copies of which are available in the Parliament Library.

During the years 1983-84 to 1985-86 (upto 31.1.86) an amount of Rs. 8.99 crores was reimbursed under the Central Investment Subsidy Scheme to the Government of Maharashtra. Year-wise break-up is as follows :

Year	Amount
1983-84	2.61 crores
1984-85	3.65 crores
1985-86 (upto Jan. 86)	2.73 crores

District-wise details of disbursements are not maintained.

Categorisation of two and three wheelers

423. PROF. NIRMALA KUMARI SHAKTAWAT : Will the Ministry of INDUSTRY be pleased to state :

(a) whether Government have decided to categorise all types of motorised two and three wheelers ;

(b) if so, the reasons thereof ; and

(c) whether any other vehicles were categorised earlier ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). All motor vehicles have been grouped into the following two categories for the purpose of licensing with a view to improving capacity utilisation and achieving larger volume production :

(i) Two and three wheelers upto 350 cc engine capacity.